

**Central Administrative Tribunal
Madras Bench**

OA 310/01548/2019

Dated Monday the 9th day of December Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

G. Thangaraj,
Sorting Postman,
Adambakkam SO,
Chennai 600088.

....Applicant

By Advocate M/s. S. Arun

Vs

1.Union of India,
rep by Director General,
Department of Posts,
Dak Bhavan, New Delhi 110001.

2.The Director General of Health Services,
Government of India,
Ministry of Health and Family Welfare,
Department of Health and Family Welfare,
Nirman Bhavan, New Delhi 110011.

3.The Chief Postmaster General,
Office of the Chief Postmaster General,
Tamilnadu Circle, Chennai 600002.

4.The Senior Superintendent of Post Offices,
Chennai City South Division,
Chennai 600017.

....Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct Postal Department to forward applicant's representation dated 05.11.2019 submitted though proper channel addressed to 2nd respondent, to Ministry of Health and Family Welfare and consequently direct the 2nd respondent as head of the Technical Standing Committee to consider applicant's representation dated 05.11.2019 seeking full reimbursement of his medical expenses at the Technical Standing Committee meeting, in terms of Office Memorandum No. H. 11022/01/2014-MS dated 15.07.2014 issued by the Government of India, Ministry of Health and Family Welfare, Department of Health and Family Welfare and pass such other orders as are necessary to meet the ends of justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is entitled to get the reimbursement on the basis of the Annexure A5 order passed by Ministry of Health and Family Welfare dated 15.07.2014. The applicant had submitted representations produced at Annexure A6, A8 and A10 dated 08.10.2018, 06.10.2019 and 05.11.2019 respectively but the respondents had not passed any speaking order. Learned counsel for the applicant submits that the applicant will be satisfied if his representations are disposed of in the light of the Annexure A5 letter of the Ministry of Health and Family Welfare dated 15.07.2014 within a time limit stipulated by this Tribunal.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. It is also submitted by the learned counsel for the applicant that the earlier representations were not properly forwarded to the competent authority.

5. In view of the limited submission made and without going into the substantive merits of the case, We deem it appropriate to direct third and fourth Respondents to forward the earlier representations produced as Annexure A6, A8 and A10 dt 08.10.2018, 06.10.2019 and 05.11.2019 respectively submitted by the applicant to the second Respondent immediately within a period of two weeks from the date of receipt of copy of this order and the competent authority will pass a speaking order in the light of Annexure A5 letter of the Ministry of Health and Family Welfare dated 15.07.2014 within a period of three months thereafter.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

09.12.2019

(P. Madhavan)
Member (J)